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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

E.A.No. 79/97 in in OA 1512/96.

O.A.No. 1512/96

Date of Order : 15.12.97

BETWEEN:

T.Venkateswara Rao

.. Applicant.

AND

1. The Union of India, rep. by its Secretary to Govt., Ministry of Personnel and Training, New Delhi.
2. The Comptroller and Auditor General of India, Govt. of India, Sardarjung Enclave, New Delhi.
3. The Principal Accountant General (Audit-I), A.P., Saifabad, Hyderabad.
4. The Accountant General (Audit-II), A.P., Saifabad, Hyderabad.

.. Respondents.

Counsel for the Applicant

.. Mr.N.Rama Mohan Rao

Counsel for the Respondents

.. Mr.G.Parameshwara Rao

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

O R D E R

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

Mr.Shiva for Mr.N.RamaMohan Rao, learned counsel for the applicant and Mrs.Shakti for Mr.G.Parameshwara Rao, learned standing Counsel for the respondents.

2. The contentions raised in this RA and the relief claimed in RA.80/97 are similar. Hence this RA also dismissed, but the observation made in RA.80/97 will holds good in this RA also. No costs.

One
(R.RANGARAJAN)
Member (Admn.)

sd

Dated : 15th December, 1997
(Dictated in open court)

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